

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

(2)

O.A. No. 196/90

T.A. No. *D/18*

DATE OF DECISION 13/12/93

Shri L.V.Nair & Ors.

Petitioners

Mr.G.A.Pandit

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Mr.N.S.Shevde

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel

: Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

: Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

(6)

1. L.V.Nair
2. M.B.Danak
3. A.Y.Yadav
4. A.R.Tripati

: Applicants

Address: C/o. Mr.G.A.Pandit,
5-A Sakhar Taluka
Society, Opp.High Court,
Ahmedabad.

(Advocate: G.A.Pandit)

Versus

1. Union of India
Through:
General Manager,
Western Railway Churchgate,
Bombay.

2. Divisional Railway Manager,
Western Railway Pratapnagar,
Baroda.

3. Divisional Commercial Superintendent
Western Railway,
Pratapnagar, Baroda.

4. Chairman,
Railway Board,
Rail Bhavan,
New Delhi.

: Respondents

(Advocate: Mr.N.S.Shevde)

ORAL ORDER

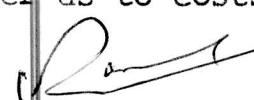
OA/196/90

Date: 13/12/93

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

Mr.G.A.Pandit is permitted to withdraw his appearance, as he states that he has informed the applicants by registered post to see him and to give him further instructions in the matter, but they have not complied with his request. Applicants are absent on being called out. Hence, dismissed for default. No order as to costs.



(K.Ramamoorthy)
Member (A)

(N.B.Patel)
Vice Chairman

a.a.b.